

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:6965

ANSWERED ON:18.05.2012

BBMB

Bairwa Shri Khiladi Lal;Jakhar Shri Badri Ram ;Meghwal Shri Bharat Ram

Will the Minister of POWER be pleased to state:

- (a) whether Rajasthan has been given appropriate representation in Bhakra Beas Management Board (BBMB);
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the corrective measures taken by the Government in this regard;
- (d) whether the BBMB had made a reference under Rule 7 of BBMB Rules, 1974 for sharing of posts in BBMB for Beas Project and Bhakra Complex; and
- (e) if so, the details thereof and the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) to (c) : As per Section 79(2) of the Punjab Re-organization Act, 1966, a Whole Time Chairman and two Whole Time Members are appointed by Central Government in Bhakra Beas Management Board (BBMB). By convention, the Chairperson of BBMB has always been appointed from outside the Member States and two Members are appointed from Haryana and Punjab and the arrangement is since continuing. In addition, Principal Secretaries of Irrigation Department of partner States including Rajasthan and two representatives of the Central Government are also Members in the Bhakra Beas Management Board.

Earlier, on the persistent request of Government of Rajasthan, this Ministry moved a proposal to Ministry of Home Affairs (MHA) for an amendment in the Punjab Re-organization Act, 1966, to create one more post of Member in BBMB which could then be filled on the recommendation by the Government of Rajasthan. However, MHA did not agree with the proposal on the ground that no useful purpose would be served by amending Section 79 (2) of the Punjab Re-organization Act, 1966.

(d) & (e) : The information is being collected and shall be laid on the Table of the House.